

(2)

Central Administrative Tribunal, Principal Bench

Original Application No.1653 of 2004

New Delhi, this the 13th day of July, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)

P.K. Saxena (Staff No. GO-03479)  
Dy. GM (Retired)  
R/o House No. 242,  
Pocket H-17, Sector-7, Rohini,  
Delhi-110 085

...Applicant

(By Advocate: Shri S.N. Anand)

Versus

1. Union of India.  
Through Secretary,  
Ministry of Communications & Information  
Technology,  
(Department of Telecommunications)  
20, Ashoka Road,  
New Delhi-1
2. The Deputy Director General (Staff),  
(Department of Telecommunications)  
20, Ashoka Road,  
New Delhi-1

....Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal, Chairman

The applicant by virtue of the present application seeks a direction to consider him for certain promotions, if found fit and the consequential benefits including payment of the arrears and revised retiral benefits.

2. The applicant contends that a case was registered against him in the year 1996. After four years of it, proceedings were initiated for minor penalties which were dropped. In the meantime, juniors to the applicant earned certain promotions. The applicant superannuated on 31.7.2003. His claim is that before he superannuated, his

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case should be considered and due benefit to which we have referred to above accorded to him because he suffered for no fault on his behalf.

3. Learned counsel for the applicant, at this stage, states that in the first instance, he will represent to respondent no.1 and thereafter if no action is taken, he may be permitted to file a fresh petition.

4. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

  
( S.A. Singh )

Member (A)

/dkm/

  
( V.S. Aggarwal )

Chairman